

BEFORE DR. GITA RAWAT, JOINT SECRETARY & FIRST APPELLATE  
AUTHORITY  
(Under Section 19 of RTI Act, 2005)  
MINISTRY OF LAW & JUSTICE: DEPARTMENT OF LEGAL AFFAIRS  
ROOM NO. 408, 'A' WING, SHASTRI BHAWAN, NEW DELHI 110001  
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Appeal No.21(1616)/2012-IC

Date: 14.11.2013.

In the matter of

Appellant

Shri Pritam Singh Kumedan,  
H.No.2020, Phase X  
Mohali-16062(Punjab)

Versus

✓ Central Public Information Officer  
Ministry of Law & Justice  
Department of Legal Affairs  
Shastri Bhawan  
NEW DELHI - 110001

T.C.  
18/11/13

Respondent

Date: 14.11.2013

ORDER

The appellant has filed an appeal on 30.10.2013 received on 6.11.2013 Under Section 19 of the RTI Act for not getting the information furnished by the CPIO, the respondent.

**Brief facts of the case:**

1. The appellant vide his application dated 5.9.2013 received on 13-9-13 sought information relating to statutory matter.
2. The respondent has transferred his application to the concerned authority for appropriate action by giving the reply to the appellant vide letter 21(1616)/13 dated 28.10.13.
3. Being aggrieved with the information of the respondent the appellant has filed an appeal received on 6-11-13.

4. I undersigned have been appointed as Appellate Authority in the matter on. After perusal of the facts of the case it appears that no hearing is required in this matter.

Observation

5. On perusal of the record it appears that the information furnished by the respondent vide letter dated 28-10-13 is the substantive response for the information asked by the applicant in his original application dt.22-2-13.

6. I have assessed the facts and circumstances of the case and come to the conclusion that the CPIO, the respondent has acted as per provisions of Act. It appears from record that appellant has not received the reply of the respondent. Hence a copy thereof is attached with this order. Appellant is requested to contact the competent authority where his application has been transferred. In view of keeping the principles of natural justice the appeal is rejected.

7. The appellant may kindly note that since the proceeding has been closed, no further hearing may be conducted in this matter. Moreover, if there is any grievance against the order of the Appellate Authority, he may file second appeal before the Hon'ble CIC sitting at 2<sup>nd</sup> Floor, August Kranti Bhawan, Bhikaji Cama Place, New Delhi 110066(within 90 days)i.e period as prescribed under the provision of RTI Act, 2005.

  
(DR. GITA RAWAT)

Joint Secretary & Appellate Authority.

Date: 14.11.2013

Copy to:

1. Shri Pritam Singh Kumedan, H.No.2020, Phase X, Mohali-16062(Punjab)
2. Smt. Asha Sota, CPIO/Under Secretary, Deptt. of Legal Affairs.

(DR. GITA RAWAT)  
Joint Secretary &  
First Appellate Authority  
Ministry of Law & Justice  
(Deptt. of Legal Affairs)  
Govt. of Punjab